

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/RP/2016

Subject : Petition seeking review of the order dated 30.12.2015 in Petition No. 118/MP/2015.

Date of hearing : 8.3.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : M.P.Power Management Company Limited

Respondents : Sasan Power Ltd. and others

Parties present : Shri G. Umapathy, Advocate, MPPMCL

Record of Proceedings

Learned counsel for the petitioner submitted that the present review petition has been filed on the ground that reduction in annual cost of Rs. 22 crore towards electricity duty with effect from 1.8.2004, on sale of power to MP should be rightly be paid/adjusted to MPPMCL only, apart from other clerical errors.

2. After hearing the learned counsel for the petitioner, the Commission admitted the review petition and directed to issue notice to the respondents.
3. The Commission directed the review petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies on affidavit, by 23.3.2016 with an advance copy to the petitioner who may file its rejoinder, if any by 5.4.2016. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.
4. The review petition shall be listed for hearing on 12.4.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**